

IN THE HIGH COURT OF JHARKHAND AT RANCHI

M.A. No. 622 of 2016

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9/25.03.2021 Mr. Alok Lal, learned counsel for the insurance company submits that the appeal filed by the insurance company arising out of the same award has already been admitted and the said appeal is numbered as M.A. No. 34 of 2016.

In that view, list this case alongwith M.A. No. 34 of 2016 and M.A. Nos. 399 of 2015 & 400 of 2015.

(Ananda Sen, J)

Mukund/-